

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; PRINCIPAL BENCH:

NEW DELHI.

O.A.No. 2252 /1994

(9)

In the matter of -

Shri Jagdish & Others

...Applicants

versus

Union of India & Others

...Respondents

MEMO OF PARTIES

1. Shri Jagdish S/o
Shri Harbans worked
under Inspector of Works
as Casual Labour
Northern Railway
Garh Mukteshwar
working at Site at
Plot No.6, Sector 5
Dwarka phase_1
New Delhi.
2. Shri Gopal S/o
Shri Mawasi
Ex Casual Labour under
Inspector of Works
Northern Railway
Garh Mukteshwar
now working at Plot No. 29/1
Sector 8, Rohini, Delhi.
3. Shri Mukhtiar Singh S/o
Shri Daya Ram
Ex Casual Labour
under Northern Railway
Inspector of Works
Garh Mukteshwar
now working at Group
Housing Society at Plot No.6,
Sector 5, Dwarka phase_1
New Delhi.
4. Shri Pirthi Singh S/o
Shri Chatru
Ex Casual Labour under
Inspector of Works
Northern Railway
Garh Mukteshwar
now living at site as
Chowkidar on Plot No.17
Sector 13, Rohini, Delhi.

By Advocate Shri S.K.Sawhney.

...Applicants

versus

AN

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Moradabad.
3. Assistant Engineer,
Northern Railway,
Hapur

..... Respondents.

By Advocate. Shri P.S.Mahendru.

HON'BLE MR. S.R.ADIGE, MEMBER(A)

HON'BLE DR. A.VEDAVALLI, MEMBER(J)

Date of Decision: 27.9.95.

ORDER (ORAL)

By Hon'ble Mr. S.R.Adige, Member(A)

After hearing Shri S.K.Sawhney for the applicants and Shri P.S.Mahendru for the respondents, we find that this case is fully covered by our judgment dated 27.9.95 in O.A.No.2529/94 Kaluwa & others Vs. UOI and connected cases and this O.A. is disposed of in terms of that judgment. No costs.

Adi

(DR. A.VEDAVALLI)
MEMBER(J)

Adi
(S.R.ADIGE)
MEMBER(A).

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